

(d) whether Government is using technological solutions in identification of fake beneficiaries and if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) The Ministry is Implementing supplementary Nutrition Programme of Anganwadi Services as a Direct Benefit Transfer Scheme. The beneficiaries are required to produce proof of possession of Aadhaar or undergo authentication using Aadhaar as the primary identifier. However, Aadhaar saturation of children below 5 years of age being only 55% (as on 31.01.2019), alternative and viable proof of identity is also obtained from children who do not possess Aadhaar.

(d) Ministry has developed web based software application ICDS-RRS for capturing details of beneficiaries and authentication using Aadhaar number of the beneficiaries.

#### **Corporal punishments and sexual abuse in child care institutions**

585. SHRI SANJAY SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that according to nation-wide review submitted in September, 2018, most shelter homes resort to corporal punishments to children for discipline;

(b) whether it is also a fact that the cases of sexual abuse have increased across many child care institutions in the country;

(c) if so, the measures taken to combat such incidents; and

(d) the details of shelter homes, State-wise and the funds spent thereon, shelter home-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) and (b) The Ministry of Women and Child Development conducted a national mapping exercise of Child Care Institutions (CCIs) in 2016, in order to ascertain whether CCIs being run by State Governments/UT Administrations under the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), are in line with the standards mandated by the JJ Act and Model Rules framed thereunder and to institute corrective measures where required. The analysis showed that many CCIs use forms of disciplining children which fall under the ambit of corporal punishment as defined by the JJ Act. Some incidents of sexual abuse have come to the notice of this Ministry.

(c) and (d) The Ministry stressed upon the need for mandatory monitoring as prescribed under the Juvenile Justice (Child and Protection of Children) Act, 2015 which mandates regular monitoring by Child Welfare Committees, Juvenile Justice Boards and State Governments. The Chief Secretaries to the States/UTs have also been requested to inspect all the facilities claiming to be the CCIs and submit a Report to the Ministry. The States/UTs were asked to undertake inspections under the supervision of District Magistrate/District Collector. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI.

The Ministry is implementing Child Protection Service (CPS) scheme which is centrally sponsored scheme. Under the said scheme funds are released to State Governments and UT Administration after assessment of their proposal. The details of CCIs being supported under the CPS and funds released and utilized by the State Governments during the last financial year, State/UT-wise is given in the Statement-I and II respectively (*See below*). Details of funds released to Care Homes by State/UTs are not maintained by the Ministry.

***Statement-I***

*The details of CCIs being supported under the Child Protection Service (CPS),  
State/UT-wise*

Sl. No.	State	Homes		Specialized Adoption Agencies (SAAs)		Open Shelter	
		Govt.	NGO	Govt.	NGO	Govt.	NGO
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	66	0	14	0	0	13
2.	Arunachal Pradesh	1	3	0	1	0	0
3.	Assam	10	27	0	21	0	5
4.	Bihar	16	22	0	20	0	7
5.	Chhattisgarh	22	32	0	9	0	9
6.	Goa	1	22	0	2		3
7.	Gujarat	27	18	8	4	0	3
8.	Haryana	7	21	1	5	0	21
9.	Himachal Pradesh	11	22	0	1	0	3
10.	Jammu and Kashmir	10	2	2	0	0	0

1	2	3	4	5	6	7	8
11.	Jharkhand	13	23	0	15	0	5
12.	Karnataka	72	8	6	19	0	40
13.	Kerala	29	1	0	12	0	4
14.	Madhya Pradesh	27	40	0	26	0	8
15.	Maharashtra	34	43	0	16	0	3
16.	Manipur	2	40	3	4	0	14
17.	Meghalaya	24	20	3	3	0	4
18.	Mizoram	19	17	1	4	0	0
19.	Nagaland	13	26	0	4	0	3
20.	Odisha	10	86	3	20	0	12
21.	Punjab	13	0	0	4	0	0
22.	Rajasthan	40	51	12	0	0	21
23.	Sikkim	4	12	0	4	0	4
24.	Tamil Nadu	44	145	0	20	0	12
25.	Tripura	11	12	3	3	0	2
26.	Uttar Pradesh	69	24	5	7	0	20
27.	Uttarakhand	18	2	0	0	0	2
28.	West Bengal	20	45	0	22	0	33
29.	Telangana	36	6	11	0	0	0
30.	Andaman and Nicobar Islands	0	8	0	0	0	0
31.	Chandigarh	6	1	0	1	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Lakshadweep		0		0		0
35.	Delhi	20	8	0	3	0	13
36.	Puducherry	6	22	0	2	0	2
TOTAL		701	809	72	252	0	266

**Statement-II**

*The details of CCI's being supported under the CPS and funds released and utilized by the State Governments during the last financial year, State/UT-wise*

Sl. No.	Name of the State	2017-18	
		Amount released	Amount Utilized
1	2	3	4
1.	Andhra Pradesh	1469.88	1537.11
2.	Arunachal Pradesh	643.71	180.00
3.	Assam	2932.68	1608.78
4.	Bihar	541.56	1633.69
5.	Chhattisgarh	3181.97	1701.20
6.	Goa	728.53	54.44
7.	Gujarat	590.11	1767.24
8.	Haryana	1858.22	2500.00
9.	Himachal Pradesh	1835.01	1833.11
10.	Jammu and Kashmir	807.48	807.48
11.	Jharkhand	1714.57	1641.76
12.	Karnataka	3272.45	1364.04
13.	Kerala	1849.45	1275.72
14.	Madhya Pradesh	3262.77	2582.87
15.	Maharashtra	608.15	608.15
16.	Manipur	1886.33	2103.00
17.	Meghalaya	1846.60	1846.60
18.	Mizoram	1917.51	1917.51
19.	Nagaland	1457.45	1457.45
20.	Odisha	2599.30	2782.53
21.	Punjab	143.24	875.43
22.	Rajasthan	4752.30	1295.98
23.	Sikkim	662.76	125.43
24.	Tamil Nadu	2013.12	5512.50
25.	Telangana	894.82	633.08

1	2	3	4
26.	Tripura	446.81	499.00
27.	Uttar Pradesh	1830.67	4222.98
28.	Uttarakhand	907.57	731.40
29.	West Bengal	5073.56	4232.67
30.	Andaman and Nicobar Islands	31.66	93.36
31.	Chandigarh	194.32	172.73
32.	Dadra and Nagar Haveli	24.82	69.90
33.	Daman and Diu	21.89	83.00
34.	Delhi	354.33	907.88
35.	Lakshadweep	-	-
36.	Puducherry	114.35	426.20
TOTAL		52469.95	51084.22

#### Allocation for child rights

586. SHRI TIRUCHI SIVA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of allocations made during the previous year for safeguarding child rights, State-wise;

(b) whether Government considers the allocation to be sufficient; and

(c) if not, whether Government plans to increase the allocations for safeguarding child rights and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The details of the allocations made during the previous year under "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) is as follows:-

Year	Allocation (₹ in crore)	
	BE	RE
2017-18	BE-648	RE-648

(b) and (c) The Ministry of Women and Child Development has proposed to increase the allocation of Child Protection Services (CPS) scheme for the financial year 2019-2020 to ₹ 1500 crores.